

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.7600/Del/2019**

**Assessment Year : 2015-16**

**ITA No.7601/Del/2019**

**Assessment Year : 2016-17**

<b>Schnedider Electric South East Asia (HQ) PTE Ltd, #01-01/03, Techpoint, 10 ANG MO KIO Street 65, Singapore PAN-AAPCS2960M</b>	<b>Vs.</b>	<b>Assistant Commissioner of Income Tax, Circle Int. Tax 3(1)(2), New Delhi- 110002</b>
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **20.01.2021**

Date of pronouncement : **20.01.2021**

**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2015-16 and 2016-17 are directed against the order of learned Dispute Resolution Panel-2, New Delhi, dated 18.06.2019 and 20.06.2019.

2. The assessee, vide its letter dated 13.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was announced on conclusion of Virtual Hearing on 20.01.2021.

***Sd/-***  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar